

e-FIR No. 000309/20

PS: Budh Vihar

U/s 379 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of **three motors invoice bearing no. 2854, 2869 & 2876** on superdari. Reply has been filed by IO **HC Umesh** from PS Budh Vihar and stated that the above said motors have been stated to be stolen and an FIR bearing no. 000309/20 has been filed in this regard, however, the same are not yet recovered and investigation is still pending. Heard.

Perusal of record reveals that the three motors mentioned in the application are not in police custody at present as no recovery has been made yet. Accordingly, the application can not be allowed at this stage. Hence, application stands disposed of as dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 291/2020
PS: Subhash Place
Vehicle No. UP-22T-9740
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **UP-22T-9740** on superdari. Reply has been filed by IO **SI Vinod Kumar** from PS Subhash Place and stated that the aforesaid RC and DL were issued from Rampur, U.P. and for verification of both documents, letter to RTO, Rampur, U.P. was prepared for verification but due to lockdown, Postal Department has not dispatched the letter to Rampur, U.P. by saying that Postal Department is sending speed post/post within Delhi & NCR only due to which verification of documents could not be completed and requested that the vehicle may not be released till the verification of driving license and RC.

Submissions heard.

IO concerned is directed to complete the verification of above mentioned documents and file the fresh report before Duty MM/concerned MM on 08.06.2020.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

Challan No. 153954/20 dated 06.04.2020
Vehicle No. DL8SBD-2954
PS: M. Enclave

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL8SBD-2954** on superdari. Reply has been filed by IO **SI Gajender Singh** from PS Maurya Enclave. However, report is dated 15.04.2020. Further, IO has not mentioned in the report whether the police has any objection for release of above said vehicle or not or whether the vehicle is required for investigation.

Let the fresh/latest report be called from IO/SHO concerned for 02.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

Challan NO. DL1869720006190548
Circle PBC
Vehical No. DL-11EA-0934
U/s 3/181 M.V. Act

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not received.

It be called afresh from IO/SHO concerned for 02.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 104/20
PS: Shalimar Bagh
Vehicle No. DL-8CAX-9410
U/s 435 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report was called from concerned IO to clarify the vehicle number, however, the same report has been received from IO concerned which was filed by him on 22.05.2020 and no latest report pertaining to the directions mentioned in the order dated 30.05.2020 has been filed.

Accordingly, IO is specifically directed to file the report clarifying the vehicle number pertaining to afore said FIR on 03.06.2020. **The IO is directed to inform the court whether the vehicle number pertaining to aforesaid FIR is DL-8CAX-9410 or DL-8SAX-9410.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 385/20
PS: Keshav Puram
Vehicle No. DL-1LAB-8572
U/s 188 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1LAB-8572** on superdari. Reply has been filed by IO **ASI Karan Singh** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1LAB-8572** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

Circle No. NLC(Nangloi)
Vehicle No. DL-4CAX-8794
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not received.

It be called afresh from IO/SHO concerned for 02.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 4743/20
PS: M. Enclave
Vehicle No. DL-8SCK-7850
U/s 379 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8SCK-7850** on superdari. Reply has been filed by IO **HC Ghanshyam** from PS Maurya Enclave and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8SCK-7850** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 1595/20
PS: South Rohini
U/s. 379 IPC
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **HR-279-4043** on superdari. Reply has been filed by IO **ASI Sunil Dutt** from PS South Rohini.

Heard.

Despite opportunities dated 29.05.2020 & 30.05.2020, none has clarified on behalf of the applicant the vehicle number. Today as well no clarifications have been provided to the court with regard to vehicle number.

In the interest of justice, last and final opportunity is being provided to the applicant to clarify the vehicle number.

Be put up on 02.06.2020 for further proceedings.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

e-FIR No. 000309/20

PS: Budh Vihar

U/s 379 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of **three motors invoice bearing no. 2854, 2869 & 2876** on superdari. Reply has been filed by IO **HC Umesh** from PS Budh Vihar and stated that the above said motors have been stated to be stolen and an FIR bearing no. 000309/20 has been filed in this regard, however, the same are not yet recovered and investigation is still pending. Heard.

Perusal of record reveals that the three motors mentioned in the application are not in police custody at present as no recovery has been made yet. Accordingly, the application can not be allowed at this stage. Hence, application stands disposed of as dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 181/2020
PS: Subhash Place
U/s 188 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of **Vehicle bearing no. DL-11A-1927** on superdari. Reply has been filed by IO **HC Surender Pal** from PS Subhash Place and stated that five persons namely Nazir, Faizan, Mohd. Irfan, Akil & Sunny were arrested for violation of lockdown u/s 188 of IPC and they were released on police bail after furnishing of surety bonds, however, no vehicle was impounded in the present FIR.

Heard.

Since no vehicle was impounded in the present FIR as per the report received from the IO, the present application stands disposed of as dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 3560/2020

PS: Begumpur

U/s 379 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of **Vehicle bearing no. HR-10AG-2271** on superdari. Reply has been filed by **MHCR**, PS Begumpur and stated that no vehicle was impounded in the present FIR.

Heard.

Since no vehicle was impounded in the present FIR as per the report received from MHCR, PS Begumpur, the present application stands disposed of as dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

e-FIR No. 017813/19

PS: Sultanpuri

U/s 379 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-6SAJ-4894** on superdari. Reply has been filed by IO **Ct. Amit Kumar** from PS Sultanpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-6SAJ-4894** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 107/20
PS: Aman Vihar
U/s 279/304A IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1LAB-4832** on superdari. Reply has been filed by IO **HC Rajender Singh** from PS Aman Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1LAB-4832** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

e-FIR No. 10927/20
PS: Budh Vihar
U/s 379 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-4SCD-4876** on superdari. Reply has been filed by IO **HC Yogesh** from PS Budh Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-4SCD-4876** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 150/2020
PS: Subhash Place
U/s 188 IPC & 184/179/66.1 MV Act

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1LP-2417** on superdari. Reply has been filed by IO **SI Sachin Dahiya** from PS Subhash Place and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1LP-2417** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 363/20
PS: Mangolpuri
U/s 188 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11A-1151** on superdari. Reply has been filed by IO **ASI Shamsheer Singh** from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11A-1151** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 140/20
PS: Budh Vihar
U/s 188/269/34 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **HR13N-5078** on superdari. Reply has been filed by IO **HC Amit** from PS Budh Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. HR13N-5078** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 79/2020
PS: Kanjhawala
U/s 429/279 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1RTB-6378** on superdari. Reply has been filed by IO **SI Anil Kumar** from PS Kanjhawala. However, IO has not mentioned in the reply whether **mechanical inspection has been done of the aforesaid vehicle or not.**

Accordingly, IO is directed to file the report in this regard positively by **02.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 421/19
PS: Begumpur
State v. Sunil Kumar

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that interim bail was granted to the accused namely Krishan vide order dated 30.05.2020 of Ld. Duty MM, however, case number, father name of the accused and address of the accused are required for proper identification of the accused Sunil Kumar.

Record is perused.

In view of the above, let the report be called from IO concerned with regard to above mentioned identification of the accused in which FIR has been lodged against the accused namely Mohd. Ahmad for **02.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 504/2020
PS: Mangolpuri
U/s 188 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-9SAQ-1731** on superdari. Reply has been filed by **IO ASI Tejpal Singh** from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-9SAQ-1731** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 1595/2020
PS: South Rohini
U/s 379 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **HR-80B-9649** on superdari. Reply has been filed by **IO ASI Sunil Dutt** from PS South Rohini and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. HR-80B-9649** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 184/2020
PS: Vijay Vihar
U/s 188 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-4SDG-6681** on superdari. Reply has been filed by IO **HC Vijay Kumar** from PS Vijay Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-4SDG-6681** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 172/20
PS: Kanjhawala
U/s 279/337 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11B-1635** on superdari. Reply has been filed by IO SI Pardeep Rathi from PS Kanjhawala and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11B-1635** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 5931/2020
PS: Vijay Vihar
State Vs Anshul UPadhyay
01.06.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant/surety.

Perusal of record reveals that bail was granted to the accused namely Anshul Upadhyay vide order dated 29.05.2020 of Ld. Duty MM and release warrant of accused Anshul Upadhyay S/o Sh. Shiv Kumar Upadhyay was received back from Central Jail no. 4, Tihar with the report that as per custody warrant, the sections mentioned are 379/411/34 IPC, however, on release warrant, sections are mentioned as 356/379/34 IPC.

Heard. Record is perused.

Perusal of record reveals that Sections 379/356/34 IPC are mentioned on order dated 29.05.2020 of Ld. Duty MM as well as in the application filed by the applicant.

In view of the submissions, let the report be called from IO concerned with regard to specific sections in which FIR has been lodged against the accused namely Anshul Upadhyay for **02.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 130/20
PS: Prem Nagar
State Vs Mohd. Ahmad
01.06.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant/surety.

Perusal of record reveals that bail was granted to the accused namely Mohd. Ahmad vide order dated 21.05.2020 of Ld. Duty Judge and release warrant of accused Mohd. Ahmad S/o Mohd. Ajhar Hussain was received back from Central Jail no. 4, Tihar with the report that as per custody warrant, the sections mentioned are 457/380/411/34 IPC, however, on release warrant, sections are mentioned as 380/457 IPC.

Heard. Record is perused.

Perusal of record reveals that Sections 380/457 IPC are mentioned on order dated 21.05.2020 of Ld. Duty Judge as well as in the bail bonds.

In view of the submissions, let the report be called from IO concerned with regard to specific sections in which FIR has been lodged against the accused namely Mohd. Ahmad for **02.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 191/2020
PS: Sultanpuri
State Vs Anshul UPadhyay
01.06.2020

Present : Ld. APP for the State.
Ld. Counsel for the applicant/surety.

Perusal of record reveals that bail was granted to the accused namely Anshul Upadhyay vide order dated 29.05.2020 of Ld. Duty MM and release warrant of accused Anshul Upadhyay S/o Sh. Shiv Kumar Upadhyay was received back from Central Jail no. 4, Tihar with the report that as per custody warrant, the sections mentioned are 356/379/411/34 IPC, however, on release warrant, sections are mentioned as 379/411 IPC.

Heard. Record is perused.

Perusal of record reveals that Sections 379/411 IPC are mentioned on order dated 29.05.2020 of Ld. Duty MM as well as in the release warrants.

In view of the submissions, let the report be called from IO concerned with regard to specific sections in which FIR has been lodged against the accused namely Anshul Upadhyay for **02.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 146/20
PS: Maurya Enclave
U/s 188 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-3CBA-3137** on superdari. Reply has been filed by IO **SI Gajender Singh** from PS Maurya Enclave and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-3CBA-3137** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 236/20
PS: Begumpur
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

There is nothing on record to indicate whether the counsel for the accused has taken any steps to clarify the FIR number in terms of submissions made on 24.05.2020.

Accordingly, last and final opportunity is being provided to the counsel for the accused to take steps for 02.06.2020.

Copy of this order be also sent to the counsel for the applicant through e-mail/WhatsApp by the Reader/Assistant Ahlmad.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 358/20
U/s. 188 IPC
PS : Keshav Puram
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-1RS-2291 on Superdari.

Report be called from IO/SHO positively by **02.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 138/20
U/s. 188/34 IPC
PS : Keshav Puram
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-11B-5568 on Superdari.

Report be called from IO/SHO positively by **02.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 279/20
U/s. 188 IPC
PS : Mangolpuri
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-1ER-3060 on Superdari.

Report be called from IO/SHO positively by **02.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

e-FIR No. 009812/20
U/s. 379 IPC
PS : Bharat Nagar
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-6SAS-4501 on Superdari.

Report be called from IO/SHO positively by **02.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 0049/20
U/s. 457/380 IPC
PS : Aman Vihar
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the mobile on Superdari.

Report be called from IO/SHO positively by **02.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 249/20
U/s. 188 IPC
PS : Mangolpuri
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-4CAP-7556 on Superdari.

Report be called from IO/SHO positively by **02.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 000174/20
U/s. 379 IPC
PS : Mangolpuri
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the mobile on Superdari.

Report be called from IO/SHO positively by **02.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 0144/20
U/s. 188/369/34 IPC
PS : Budh Vihar
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. HR-32L-8747 on Superdari.

Report be called from IO/SHO positively by **02.06.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 0138/2020
PS: Shalimar Bagh
U/s 379/411 IPC

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for modification of superdari order of battery. Reply has been filed by IO and submitted that there is no objection for the release of the aforesaid article to the owner.

Heard.

Original proceedings including order dated 28.05.2020 as well copy of the application filed before Ld. Duty MM has been received which reflects that in the application, it was prayed for release of auto battery, however, inadvertently it was mentioned in the ordersheet dated 28.05.2020 that vehicle bearing no. DL-1RZ-2230 be released on superdari.

In view of the above, the order dated 28.05.2020 is modified to the extent stated herein.

Accordingly, in view of above and in view of judgment passed by **The Hon'ble High Court of Delhi in Manjit Singh V. State CRL. M.C. 4485/2013 and CRL.M.A. No. 16055/2013 decided on 10.09.2014** , the aforesaid article be released to its rightful owner after due verification by the IO and subject to the following conditions:

1. IO shall take the colour photographs of the article from different angles.
2. The photographs should be attested and counter signed by the complainant, accused and the rightful owner.

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3. IO shall get the article value from a proper valuer and shall take a valuation report in this regard from the valuer.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 68/2020
PS: Begumpur
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that an application for grant of interim bail to the accused namely Salman @ Md. Kamran which was allowed vide order dated 30.05.2020 of Ld. Duty MM, however, inadvertently it was mentioned in the interim bail was granted to "Samim @ Vishal" instead of Salman @ Md. Kamran.

Record is perused.

Since the application was filed on behalf of accused namely Salman @ Md. Kamran and the same was considered for the grant of bail, it is clear that the interim bail has been granted to Salman @ Md. Kamran.

In view of the above, the order dated 30.05.2020 is modified to the extent stated herein.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

FIR No. 03297/2020

PS: Keshav Puram

01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that an application for grant of interim bail to the accused namely Sunny @ Mama which was allowed vide order dated 30.05.2020 of Ld. Duty MM, however, inadvertently it was mentioned in the interim bail was granted to "Samim @ Vishal" instead of Sunny @ Mama.

Record is perused.

Since the application was filed on behalf of accused namely Sunny @ Mama and the same was considered for the grant of bail, it is clear that the interim bail has been granted to Sunny @ Mama.

In view of the above, the order dated 30.05.2020 is modified to the extent stated herein.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020

e-FIR No. 000337/20
PS Shalimar Bagh
01.06.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matters are being conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply not received.

It be called afresh from IO/SHO concerned for 05.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court attached with the court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/01.06.2020